

**HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD
(Special Original Jurisdiction)**

MONDAY, THE EIGHTEENTH DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HON'BLE JUSTICE MOUSHUMI BHATTACHARYA

WRIT PETITION NO: 11934 OF 2015

Between:

1. Sreelam Venkata Narayana Reddy, S/o. Rami Reddy, Aged about 53 years, Agriculturist, Sri Manikanta Godown Agri Emu, R/o. Kurmavalli village, Thallada Mandal, Khammain District.
2. Yaramula Sidda Reddy, S/o: Nagi Reddy, Aged about 36 years, Agriculuturies, Sri Sai Abhinava Emu Farni, R/o. Rangapuram village, Muddunaru P.O., Thallada Mandal, Khammam District.
3. Bollepalli Haribabu, S/o. Adinarayana, Aged about 34 years, Agriculturist, Pavani Emu Farms and Hatcheries, R/o. H.No.11-10-730/12/A, Suran Puram, Khammam, Khammam District.
4. Narikonda Rama Rao, S/o.Venkatalakshmaiah, Aged about 65 years, Agriculturist, Sri Sai Ram Emu Farm R/ o. Keswapuram village, Khammam District.

...PETITIONERS

AND

1. Union of India, Rep. by its Secretary, Animal Husbandry and Dairying, Ministry of Agriculture, Government of India, New Delhi.
2. National Bank for Agriculture and Rural Development (NABA, 2nd Floor, D Wing, G Block,.. Bandra Kurla Complex, Bandra East, Mumbai-400051 Rep.by its Chief General Manager.
3. The State of Telangana, Rep. by its Principal Secretary, A.H.D and Fisheries Department, Secretariat, Hyderabad.
4. Indian Overseas Bank, Kurnavalli Branch, Khammam District. Rep. by its Senior Manager

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue an order or direction more particularly one in the nature Writ of

Mandamus declaring the action of the respondents 1, 2 and 3 in not setting up the units for purchase of all the bye-products such as Eggs, Meat, skin, oil, feathers, nails etc., of the Emu Bird farming taken up by the petitioner as illegal, arbitrary and violative of Article 21, 300 (A) of Constitution of India and consequently direct the respondents to set up the units for purchase of products from the petitioners, or alternately bail out the petitioners from the loan sanctioned by the 4th respondent for establishing Emu Bird Farm.

I.A. NO: 1 OF 2015(WPMP. NO: 15764 OF 2015)

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 4th respondent not to insist for payment of the loan sanctioned for Emu Bird Farming from the petitioners, till the marketing units are set up/identified by the respondents where the petitioners may be able to sell the product for any other scheme announced by the respondents 1 to 3 bailing out the loans of the petitioners sanctioned by the 4th respondent for establishing Emu Bird Farm.

Counsel for the Petitioners: SRI K. RATHANGA PANI REDDY

**Counsel for the Respondent No.1: SRI GADI PRAVEEN KUMAR,
DEPUTY SOLICITOR GENERAL OF INDIA**

Counsel for the Respondent No.3: GP FOR ANIMAL HUSBANDARY

The Court made the following: ORDER

THE HON'BLE JUSTICE MOUSHUMI BHATTACHARYA

WRIT PETITION NO.11934 OF 2015

Mr. K. Rathanga Pani Reddy, learned counsel for the petitioners.

ORDER:

Learned counsel appearing for the petitioners submits that the writ petition has become infructuous in view of efflux of time.

2. W.P.No.11934 of 2015 is accordingly dismissed as having become infructuous. Interim orders, if any, shall stand vacated and all connected applications are disposed of. There shall be no order as to costs.

**Sd/- L. LAKSHMI BABU
ASSISTANT REGISTRAR**

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to Sri K. Rathanga Pani Reddy, Advocate [OPUC]
2. Two CCs to the GP for Animal Husbandry, High Court for the State of Telangana, at Hyderabad [OPUC]
3. One CC to Sri Gadi Praveen Kumar, Deputy Solicitor General of India [OPUC]
4. Two CD Copies

TJ
MP



HIGH COURT

DATED:18/11/2024



ORDER

WP.No.11934 of 2015

**DISMISSING THE WRIT PETITION AS
INFRACTUOUS
WITHOUT COSTS.**

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2/12/24
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